

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 88/MP/2010

**Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 13.5.2010

Date of Order:20.3.2012

In the matter of:

Miscellaneous petition under Regulation 24 of CERC (Conduct of Business) Regulations 1999 seeking Regulatory approval for procurement of two Mobile 400/220 kV Sub-station for Northern Region beneficiaries and determination of tariff in terms CERC (Terms and Conditions of Tariff) Regulations, 2009.

And

In the matter of:

Power Grid Corporation of India Ltd., Gurgaon

.....**Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Jammu
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Limited, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power limited, New Delhi
13. North Delhi Power Limited, New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd., Dehradun
16. North Central Railway, Allahabad



17. New Delhi Municipal Council, New Delhi
18. Central Electricity Authority, New Delhi

.....Respondents

The following were present:

1. Shri S.K. Agrawal, PGCIL
2. Shri Kashif Usman, PGCIL
3. Shri U.K Tyagi, PGCIL
4. Shri Manish Garg, UPPCL

ORDER

This miscellaneous petition has been filed by PGCIL under Regulation 24 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking regulatory approval for procurement of two Mobile 400/220 kV Sub-stations for Northern Region beneficiaries (hereinafter referred to as "transmission asset") and determination of tariff in terms Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "2009 regulations").

2. The petitioner seeks the approval to undertake procurement of 2 Mobile 400/220 kV sub-stations for the Northern Region and to collect tariff in terms of 2009 regulations. The petitioner has submitted that there were 43 failures of power transformers in the past due to various reasons and their restoration varies from 1 to 8 months depending on the extent of failure. Sometimes disruption is prolonged due to natural disasters like earthquake, cyclone/flood, etc. Transformer failure causes huge financial loss.

3. The petitioner has submitted that the mobile sub-stations play a critical role in establishing the grid connection by providing connectivity at short notice



till a permanent sub-station is established. Mobile sub-stations are used in a number of countries like USA, Spain, Saudi Arabia, etc. Further, the petitioner has submitted that the present petition was filed in order to meet the contingency requirements of a sub-station in case of failure of power systems availability due to natural disaster or sabotage etc. In this regard, the petitioner has relied up on letter dated 18.9.2009 of National Disaster Management Authority, forwarded by Ministry of Power, wherein the support of private sector has been sought in disaster management by taking adequate precaution to make the projects disaster resilient. Further submitted, that the procurement of the mobile sub-stations is a step towards quick restoration of affected transmission line in emergency situation.

3. During the hearing on 13.5.2010, the petitioner, in response to the query of the Commission, submitted that the procurement of 2 mobile sub-stations was not discussed in the RPC meeting. The Commission directed the petitioner to discuss the issues raised in the petition before RPC and come up with the concrete proposal, since the States/beneficiaries are involved. The petitioner was directed to file an amended petition. The representative of the petitioner sought permission to file an amended petition.

4. The petitioner, vide its affidavit dated 2.11.2011, has requested to allow more time for filling the amended petition, since obtaining the consent of the beneficiaries for procurement of two 400/220 kV mobile sub-stations for Northern Region would take some more time.



5. The petition has been filed in March, 2010 and the petitioner has not filed the amended petition even after a lapse of 22 months.

6. The petition is disposed with a liberty to the petitioner to approach the Commission after obtaining the consent of the beneficiaries for procurement of two 400/220 kV mobile sub-stations.

7. This order disposes of Petition No. 88/MP/2010.

Sd/-

(M. Deena Dayalan)
Member

Sd/-

(V.S. Verma)
Member

Sd/-

(S. Jayaraman)
Member

Sd/-

(Dr. Pramod Deo)
Chairperson

